

FORM A

(under regulation 6 of the Insolvency and Bankruptcy Board of India) (Insolvency Resolution Process for Corporate Persons) Regulations 2016

For the attention of Creditors of M/s Bhatia Global Trading Limited

Sr. No.	Relevant Particulars	
1.	Name of the corporate Debtor	M/s Bhatia Global Trading Limited
2.	Date of incorporation of corporate debtor	28th August, 1991
3.	Authority under which corporate debtor is incorporated/ registered	Under the Companies, Act, 1956
4.	Corporate identity number of Corporate debtor	U60200MP1991PLC006626
5.	Address of the Registered office and principal office (if any) of Corporate Debtor	BCC House, 8/5, Manoramaganj, Navratan Bagh Main Road, Indore- 452001 Madhya Pradesh
6.	Insolvency Commencement date in respect of Corporate Debtor	23rd May, 2017 (As per NCLT order dated 23rd May, 2017)
7.	Estimated date of closure of Insolvency resolution process	180 days from 23rd May, 2017 i.e. 19th November, 2017
8.	Name, address, email address and the registration number of the Interim resolution professional	Shri Nitin H Parikh 737, 7th Floor, Fortune Tower, Sayajigunj, Vadodara-390020, Gujarat, Email: bgtclaim@gmail.com Registration No: IBBI/IPA-002/IP-N00058/2016 - 17/10110
9.	Last date for submission of claims	6th June, 2017

Notice is hereby given that National Company Law Tribunal, Ahmedabad, Gujarat has ordered the commencement of a corporate insolvency resolution process against **M/s Bhatia Global Trading Limited on 23rd May, 2017.**

The Creditors of **M/s Bhatia Global Trading Limited** are hereby called upon to submit a proof of their claims on or before **6th June, 2017** to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in their specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 by the Operational creditors, Workmen or Employees and Authorised Representatives of Workmen and Employees, respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors including workmen and employees may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th May, 2017, Place: Vadodara


NITIN H PARIKH
Interim Resolution Professional